

12-43 hrs.

STATEMENT RE COST ACCOUNTS
REPORTS

The Minister of Industry (Shri Manubhai Shah): In the course of the debates on the Indian Tariff (Amendment) Bills during the November-December 1957 Session of the Parliament some hon. Members desired clarification about the need for the secrecy attached to Cost Accounts Reports prepared by the Tariff Commission. One of the points raised was that if the Parliament was to grant protection, it was only proper that it should know on what basis this was being done, and this would be possible only if the Cost Account Reports were made available to the House. It was also pointed out by some hon. Members that even if the public disclosure of the Cost Accounts Reports were considered undesirable, there could be no objection to their being made available to a Committee of the House.

Sir, the above point have been carefully considered and Government have decided that if the Public Accounts Committee desire to refer to any particular Cost Accounts Reports of the Tariff Commission, those reports would be made available to the Public Accounts Committee, as and when required.

*APPROPRIATION (RAILWAYS)
No. 3 BILL

The Minister of Railways (Shri Jagjivan Ram): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1955, in excess of the

amounts granted for those services and for that year.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amount spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1955, in excess of the amounts granted for those services and for that year.

The motion was adopted.

Shri Jagjivan Ram: Sir, I introduce the Bill.

12-45 hrs.

BANARAS HINDU UNIVERSITY
(AMENDMENT) ORDINANCE
AND
BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

Mr. Deputy-Speaker: The House will now resume discussion on Shri Braj Raj Singh's resolution regarding disapproval of the Banaras Hindu University (Amendment) Ordinance, 1958 and the Banaras Hindu University (Amendment) Bill, 1958. Out of 6 hours allotted for both the items, 5 hours and 25 minutes now remain.

Shri Braj Raj Singh may continue his speech and thereafter the Minister may move his motion for reference of the Bill to a Select Committee. The resolution and the motion for reference to Select Committee will be discussed together, after which the resolution will be put to the vote of the House first and, if negatived, the motion for reference to a Select Committee will be put to the House.

The hon. Member has already taken thirty-five minutes. The maximum

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†Introduced with the recommendation of the President.